

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 1**  
**(IB)-407(PB)/2022**

**IN THE MATTER OF:**

Vistra ITCL (India) Limited  
v.

.... Petitioner

Avantha Holdings Limited

.... Respondent

**Order U/s. 7 of (IBC)**

**Order delivered on 10.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Sr. Adv. Ritin Rai, Adv. Sidhartha Baroa, Adv. Praful Jindal, Adv. Ritika  
For the Respondent : Sr. Adv. Abhinav Vasisht, Adv. Akshit Sachdeva, Adv. Anmol Shrivastava, Adv. Amrita Bakshi, Adv. Kanishk Khetan  
For Workers' Union / Applicant : Sr. Adv. P. Nagesh, Adv. Akshay Sharma, Adv. Shivam Sharma, Adv. Priya Goel

**ORDER**

**(IB)-407(PB)/2022**

Mr. Ritin Rai, Ld. Sr. Counsel appeared on behalf of the Financial Creditor and states that there are changes in the status of the Financial Creditor. We notice that earlier some changes were made based on the objections made by the Corporate Debtor.

Ld. Counsel for the Financial Creditor seeks liberty to file affidavit giving the correct particulars of the Financial Creditor. We permit him to do so. At request and by consent, list the matter on **06.05.2024 for physical hearing.**

**IA-633/2023, IA-3830/2023**

List with the main matter on **06.05.2024.**

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**